

(2012) 05 KAR CK 0015
In the Karnataka High Court
Case No : Criminal Petition No. 2380 of 2012

G. Mahalinga

APPELLANT

Vs

The State of karnataka

RESPONDENT

Date of Decision : 15-05-2012

Acts Referred:

Penal Code, 1860 (IPC) — Section 366 (A)

Citation : (2012) 05 KAR CK 0015

Hon'ble Judges : B.V. Pinto, J

Bench : Single Bench

Advocate : K.A Chandrashekara, for the Appellant; Raja Subramanya Bhat, Government Pleader, for the Respondent

Final Decision : Allowed

Judgement

Hon"bel Mr. Justice B.V. Pinto

1. Heard the learned counsel appearing for the petitioner and also the learned counsel appearing for the respondent-State and perused the material on record. The case is registered for the offence punishable u/s 366(A) of the I.P.C in Crime No. 1092/2011 of Madiwala Police Station.

2. The learned counsel appearing for the petitioner submits that the accused No.2 has been granted petitioner submits that the accused No.2 has been granted anticipatory bail by this Court in Criminal Petition No.7228/2011. The victim girl has been secured by Police and her statement has been recorded and it is observed that no harm has been caused to her person. Investigation in completed and charge sheet has been filed. Hence, the petitioner is entitled to be released on bail. Accordingly, the petition is allowed with the following conditions:

i. The petitioner is directed to be released on bail on his executing a bond for a sum of Rs.25,000/- with one surety for the like sum to the satisfaction of the Court below.

- ii. The petitioner shall appear before the Police Station once in a week till filling of charge sheet and thereafter, once in a month for six months.
- iii. The petitioner shall not indulge in any other offence in future during the pendency of the case.